

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

(2)

OA 794/1998

New Delhi, this the 10th day of October, 2000

Hon'ble Mr. Justice V.Rajagopala Reddy, VC (J)  
Hon'ble Sh. Govindan S. Tampli, Member (A)

1. Sh. A.K. Ravindra Nath  
250H, DDA (MIG) Titan Pur  
Rajouri Garden, New Delhi  
- 110027

2. Shri Mahendra Sharma  
s/o Shri Dhalu Lal  
A-134, Derawal Nagar  
Delhi - 110009

3. Shri Bhola Nath Mishra  
s/o Shri Rakhal Mishra  
64-J Extension  
Laxmi Nagar  
Delhi - 110092.

.....Applicants.  
(By Advocate : Sh. Jog Singh)

V E R S U S

1. Union of India, through  
Secretary  
Ministry of Information & Broadcasting  
Shastri Bhawan  
Dr. Rajendra Prasad Marg  
New Delhi.

2. Director General  
All India Radio  
Broadcasting House  
Sansad Marg  
New Delhi - 110001

(By Advocate : Sh. R.P. Aggarwal) ....Respondents.

ORDER (ORAL)

By Hon'ble Mr. Justice V.Rajagopala Reddy, VC (J)

Heard the counsel for the applicant and  
respondents.

2. The applicants in this case are Tanpura  
Players in All India Radio and Doordarshan. They seek  
the parity of scales with other instrumental players

✓

in the organisation. According to them, the respondents are paying higher scales to the other instrumental players denying the same to Tanpura Players. The applicants submit that the duties and responsibilities of Tanpura Players are the same as that of the other instrumental players, hence they are entitled for parity of scales. It is also stated that the 5th Pay Commission has recommended the higher pay scales to them, but the Government has not taken any action so far.

(3)

3. Learned counsel for the respondents submits that as the Prasar Bharti has now been constituted the question of parity of scales was under its consideration.

4. Admittedly, in this case the 5th Pay Commission has considered the claim of the applicants and recommended for the revision of pay scales in parity with the scale of other instrumental players in the organisation. It is, however, for the Government to take a decision on the recommendations of the Pay Commission and not for the Prasar Bharti. Since the recommendations were given as early in 1997, there can be no reason for Government not take any decision on this recommendation, so far.

5. In the circumstances, the Government of India shall consider the recommendations made by 5th Pay Commission regarding parity of scales with other instrumental players and take decision within a period.

AV

of 3 months from the date of receipt of the copy of this order. The OA is accordingly disposed of. No costs. 14



(Govindan S. Tampli)  
Member (A)



(V. Rajagopala Reddy)  
Vice-Chairman (J)

/vikas/